

ITEM NO.46

COURT NO.16

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8428/2018

(Arising out of impugned final judgment and order dated 12-09-2017 in CRPNP No. 1342/2007 passed by the High Court Of Judicature At Madras At Madurai)

RAHIMAL BATHU &amp; ORS.

Petitioner(s)

VERSUS

ASHIYAL BEEVI

Respondent(s)

(IA No. 49659/2018 - CONVERT THE SLP IN CIVIL APPEAL AND IA No. 40704/2018 - EXEMPTION FROM FILING O.T.)

Date : 22-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

Mr. A.Sirajudeen, Sr. Adv.  
Ms. N. Annapoorani, AOR

For Respondent(s)

Mr. V Prabhakar, Adv.  
Ms. Jyoti Parashar, Adv.  
Mr. Nj Ramchandar, Adv.  
Mr. R Gowrishankar, Adv.  
Mr. S. Rajappa, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard Mr. A. Sirajudeen, learned senior counsel appearing for the appellant(s) and Mr. V. Prabhakar, learned counsel appearing for the respondent.
2. Arguments concluded.

3. Judgment is reserved.

4. Written Submissions, if any, be filed by Monday, i.e.  
28.08.2023.

(DEEPAK SINGH)  
COURT MASTER (SH)

(PREETHI T.C.)  
COURT MASTER (NSH)